

(b) if so, the details and the reasons therefor; and

(c) the time by which the Bill in this regard is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR NAQVI) : (a) to (c) The Government propose to introduce a Bill, during the current session of Parliament, to amend certain provisions of the Cable Television Networks (Regulation) Act, 1995, the details of which are still at a formative stage.

[*Translation*]

Telecast Code for Television Channels

562. SHRI RAMPAL SINGH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to frame a telecast code for Television in order to ban the telecast of those programmes which are full of violence and have ill effects on the society;

(b) if so, the details thereof; and

(c) the time by which the telecast code is likely to be framed?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR NAQVI) : (a) to (c) A Doordarshan Broadcast Code already exists and the programmes telecast on Doordarshan are governed by it. The Code *inter-aila* ensure that the programmes telecast on Doordarshan do not contain any excessive violence or vulgarity which may have adverse effect on the viewers/ society. Private Channels now uplinking from within the country are also required to adhere to this Code applicable to Doordarshan. The programmes of foreign satellite channels are uplinked from outside the country and therefore, do not fall under the ambit of Indian laws, as of now unless decoders are required for their reception. However, Government are contemplating to suitably amend the Cable Law to ensure that all free-to-air

channels also conform to the prescribed codes under the Cable Law. Efforts are afoot to bring the requisite amendment during the current session of the Parliament.

[*English*]

Strike by A.T.Cs.

563. SHRI SUSHIL KUMAR SHINDE :
SHRI MADHAVRAO SCINDIA :

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air Traffic Controllers had threatened to go on strike on Christmas eve last year to press their demand for hike in salaries/emoluments;

(b) if so, the rates demanded by them alongwith the present monthly salary/emoluments and those recommended by the Julka Committee; and

(c) the response of the Government thereto?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF TOURISM (SHRI ANANTH KUMAR) : (a) Yes, Sir.

(b) and (c) The demands of the air traffic controllers are:— 1. Pay parity with the pilots 2. Duty hours to be reduced from 42 hours a week to 36 hours a week 3. Payment of Air Traffic Controllers (ATC) Duty Allowance 4. Creation of more posts 5. Increased human Resource Development Allowance 6. Training in neighbouring countries once in two years and in a western country once in a period of 4 years 7. Payment of higher Conveyance Allowance to Air Traffic Controllers 8. Payment of higher Children Education Allowance. 9. Free air passage to Air Traffic Controllers on domestic sectors. The recommendations of the Julka Committee relating to Rating Allowance, Light Data Processing Allowance, on the Job Training Allowance and Civil Aviation Training Centre Allowance have been accepted and implemented by AAI from November, 1997. The remaining recommendations of Julka Committee have not been accepted by AAI. A Statement showing the emoluments of Air Traffic Controllers as on 1.12.1998 is attached. The officials of the Airports Authority of India and the representatives of the ATC Guild have been meeting from time to time to amicably resolve these issues.

Statement

	Senior Manager	Manager	Assistant Manager
Basic Pay	7962	6700	6287
Dearness Allowance	4043	4043	3910
City Compensatory Allowance	100	100	100
House Rent Allowance @30%	2388	2010	1886
Washing Allowance	75	75	75
Canteen Subsidy	300	300	300
Conveyance Reimbursement	1915	1436	835
HRD Allowance	331	279	262
Children Education Allowance	300	300	300
Sub Total	17414	15243	13955
Admissible Rating Allowance (at the maximum)	13500	13500	6000
Productivity Linked Incentive (9% of the Basic Pay plus Dearness Allowance)*	717	603	566
Total	31631	29346	20521

*PLI is paid annually.